Sinnar Thermal Power Limited - Under CIRP

List of Creditors under clause [ca] of sub-regulation [2] of regulation 13 the IBBI [Insolvency Resolution Process for Corporate Persons) Regulations, 2016 Date of Commencement of CIRP - 19th September, 2022, IRP actions stayed by NCLAT for the period 26.09.2022 to 19.01.2024 (Order dated 19.01.2024 received by IRP on 23rd January 2024)

Claims received till January 30, 2024 [last date of submission of claim as per Public Announcement after excluding the number of days of stay on IRP action by NCLAT] and updated as on 06 February 2024

	Annexure 3 Secured financial creditors (other than financial creditors belonging to any class of creditors)												
SI No.		Details of claim received		Details of claim Admitted					Amount of contingent claim	mount of contingent claim Amount of any mutual dues that may be set off Amount of claim not admitted Amount of claim unde			
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by Guarantee	Whethe r related party?	% of voting Share in COC if applicable				any
1	Punjab National Bank	03.10.2022	4,59,88,12,959.24	4,59,88,12,959.24	Secured Financial Creditor	Please refer to Annexure A for security interest	Please refer to Annexure A for security interest	No	3.02			-	Please refer to Annexure A for security interest
2	REC Limited	21.10.2022	52,62,68,59,903.00	52,62,68,59,903.00	Secured Financial Creditor			No	34.60	-	жі	-	
3	Power Finance Corporation Limited	04.10.2022	65,53,28,00,000.00	65,53,28,00,000.00	Secured Financial Creditor			No	43.08		NII	-	
4	Axis Bank Limited	03.10.2022	13,73,70,65,927.64	13,73,70,65,927.64	Secured Financial Creditor			No	9.03	-	NII		
5	Canara Bank	26.08.2023	2,70,24,81,122.23	2,70,24,81,122.23	Secured Financial Creditor			No	1.78	-	Nii -	-	
6	Bank of India	20.09.2023	12,91,76,28,211.00	12,91,76,28,211.00	Secured Financial Creditor			No	8.49	-	Nii .		
7	Life Insurance Corporation of India	06.02.2024	7,79,66,41,392.15	-	Secured Financial Creditor			No	-	_	NII .	7,79,66,41,392.15	
	Total	1	1.59.91.22.89.515.26	1.52.11.56.48.123.11				1	100.00			7.79.66.41.392.15	

Sinnar Thermal Power Limited - Under CIRP CIN:U70109DL2007PLC157316

CIN:U70109DL2007PLC157316 SECURITY INTERESTS TAKEN FROM CHARGES FILED WITH REGISTRAR OF COMPANIES, MINISTRY OF CORPORATE AFFAIR'S WEBSITE (FOR ALL SIGNATORIES TO COMMON RUPEE TERM LOAN AGREEMENT DATED 30-06-2010):											
SRN	Charge ID	Nature, description and brief particulars of the instrument(s) creating or modifying the charge	Type of Charges	Amount secured by the charge (in Rs.)	Security	Charge Documents	Additional Charge Documents				
G42808279	Charge ID: 100094604 Date of Creation: 26-04-2017 Charge Holder: PPC	Deed of Pedeg dated April 26, 2017 (DOP) executed by Battandrida Naulic Power.  Limited (Pledgap in favour of Power Pinanee Corporation Limited (Ped Cor Security Agent) for securing the financial facility of Rs. 151.59 Crores (Facility) granted by PFC to Sinnar Power Transmission Company Limited (Borrower).	Shares 910,810 of SINNAR	1,51,59,00,000	CONTINUING SECURITY: The security receited hereunder is, and shall be, a continuing security and shall remain in full force and effect until the Final Settlement Date to the satisfaction of the Secured Parties, notwithstanding any intermediate payment of the becured Obligations or the insolvency or liquidation or any intermediate payment of the theorem of the prediction of the state of the prediction of the prediction of the state of the prediction of the prediction of the state of the prediction of the predic	1. Charge ID 100094694\Ack 281.RNPLpdf  1. Charge ID 100094694\CHG-1.pdf  1. Charge ID 100094694\CHG-1.pdf  1. Charge ID 100094694\Gentlement of pledge pdf					
G43330729	Charge ID: 10231129	Amended & Restated Indenture of Mortgage dated November 29, 2016 read with the		75,40,21,00,000	Refer Appendix-A	2. Charge ID 10231129\CHG-1.pdf	3. Charge ID 100065527\Creation Charge 3. Charge ID 100065527\Creation Charge\Deed of Hypothecation.pdf				
	Date of Creation: 30-06-2010 Date of Modification: 30-12-2016 Charge Holder: Vistra ITCL (India) Limited	Deed of Accession to Master Security Trustee Agreement executed by Rund Electrification Corporation Limited and acknowledged by the Company, Power Finance Corporation Limited (Benders Agent) and Vistra ITC. (India) Limited (Security Trustee).  At the time of Creation: Indenture of Mortgage dated 30.11.2016 (IOM) whereby the Facilities mentioned in the Underwritten and Comodidated Facility Agreement dated 21.11.2016, being the Term Loans in respect of the 1350 MW Phase I Nashik Thermal Power Project (Project), the First and the Second Cost Overrune, in respect thereof, from the Term Loan lenders, the Bank Guarantee facilities from the Bank Guarantee facilities and Lenders' respectively, are sought to be additionable secured/secured in respect to Jonas and Bank Guarantee facilities in on this project (Project), and the project (Project), and the project (Project), and the project (Project), and the project (Project) (Project), are sought to be additionable secured/secured in respect to Jonas and Bank Guarantee facilities, not hitherto before, secured, by way of mortgage of the assets set out in the IOM. The charges (Project) (Proj	interest therein; Floating charge; Trademark; Book debts; Calls made but not paid; Movable property (not being piedge); Motor Vehicle (Hypothecation) & Othres As per form CHG-1 filed vide SRN G27820356.			2. Charge 10 10231129 (Deed of Accession to STA (REC.) pdf	Charge ID 100065527 (Creation Charge Deed of Hypothecation.pdf     Charge ID 100065527 (Creation Charge\List of Charge bolders.pdf				
						a character to total total transfer and character and	2. Character to 1000055071 Caracter Character Character CHO 1 and				
G43330729	Charge Holder: Vistra ITCL [findia] Limited	Unattested Deed of Hypothecation dated November 30, 2016 read with the Deed of Accession to Master Security Trustee Agreement executed by Rural Extrification Committees and Committees and Composition (Composition Limited (Receives Agent) and Vistra (TCL (India) Limited (Security Trustee). Indenture of Mortgage dated 29.11.2016 (DM) whereby the Facilities mentioned in the Underwritten and Consolidated Facility Agreement dated 21.11.2016, being the Term Loans in respect of the 1350 MW Phase I Massila Thermal Downer Project Committees and Committees and Committees (Committees and Committees and Committ	property (not being pledge); condwil; Book debts & Othres: As per form CRG-1 filed vide SRN 029600899.			2. Charge ID 10231120/List of Chargeholders.pdf  3. Charge ID 100065527\CHG -1.pdf  3. Charge ID 100065527\Deed of Accession to STA [REC].pdf  3. Charge ID 100065527\List of Chargeholders.pdf	3. Change ID 1000658227\Creation Charge\Form CHG-1.pdf				
G04312807	Charge ID: 100028742 Date of Creation: 28-12-2015	Deed of Hypothecation dated 28.12.2015 (DOH) executed by RattanIndia Nasik Power Limited (the Company or the Borrower) in favour of Axis Bank Limited (the Bank or	Book debts ; Others (As per DOH attached.)	98,00,00,000.00	Appendix-B	4.Charge ID 100028742\Form CHG-1.pdf	4.Charge ID 100028742\DOH.pdf				
	Charge Holder: Axis Bank Limited	the Lender).									



[The company was incorporated in the name of Indiabulls Realtech Ltd, the said name was changed to Rattan India Nasik Power Limited on 22<sup>nd</sup> Dec 2014, the said name was further changed to Sinnar Thermal Power Ltd on 05<sup>th</sup> February 2019]

#### SECURITY INTEREST

#### (Punjab National Bank)

#### 3.1 Security for the Secured Obligations:

The obligations of the Borrower set out in the Secured Obligations, shall be secured by Pari-passu first charge on the Security Interest stipulated in (i) to (v) below to be created by the Borrower in favour of the Security Agent (acting for the benefit of the Lenders) as applicable:

- (i) Mortgage and charge in a form satisfactory to the Security Agent of all the Borrower's immovable properties, relating to the Project, both present and future, including land envisaged for acquisition for the Project (currently estimated at 900-acre (nine hundred acres) or as reviewed by the Lenders' Engineer), within 180 (one hundred and eighty) days from the date of execution of this Agreement;
- (ii) Hypothecation and charge, in a form satisfactory to the Security Agent, of all the Borrower's movable properties and assets, including movable plant and machinery, machinery spares, tools and accessories, furniture, fixtures, vehicles and all other movable assets, both present and future, relating to the Project;
- (iii) Charge on the Borrower's operating cash flows, book debts, receivables, all Current Assets, commissions and revenues of whatsoever nature and wherever arising, both present resent and future, including but not limited to intangibles, goodwill, uncalled capital, relating to the Project;
- (iv) Assignment of and creation of a charge, within 180 (one hundred and eighty) days from the date of execution of this Agreement on the following, relating to the Project:
  - a) all the rights, titles, interests, benefits, claims and demands whatsoever of the Borrower in the Project Documents, duly acknowledged and consented to by the relevant counter-parties to such Project Documents, all as amended, varied or supplemented from time to time;
  - b) all the rights, titles, interests, benefits, claims and demands whatsoever of the Borrower in the Clearances;
  - c) all the rights, titles, interests, licenses, benefits, claims and demands whatsoever of the Borrower in any LC, guarantee, performance bond provided by any of the Parties to the Project Documents; and
  - d) all Insurance Contracts and Insurance Proceeds;
- (v) Charge on all the LCs, the Trust & Retention Accounts, DSRAs, PPRA and other reserves and any other bank accounts of the Borrower wherever maintained for the Project, both present and future.

[The company was incorporated in the name of Indiabulls Realtech Ltd, the said name was changed to Rattan India Nasik Power Limited on 22<sup>nd</sup> Dec 2014, the said name was further changed to Sinnar Thermal Power Ltd on 05<sup>th</sup> February 2019]

#### 3.2. Security Interest:

- **3.2.1** The afore-mentioned Security Interest in Article 3.1 shall rank pari-passu amongst the participating term Lenders, the Working Capital Lenders on reciprocal basis and in addition, the banks/institutions extending project guarantees, bid/performance guarantee in favour of power procurers and letter of credit in favour of customs, fuel supplier and equipment supplier for the Project.
- **3.2.2** The aforementioned Security Interest, in the context of Working Capital Lender(s) shall secure the Working Capital Facility to a maximum limit of Rs. 544,00,00,000/- (Rupees Five Hundred Forty-Four Crores only).
- **3.2.3** Further, in the context of banks/institutions extending project guarantees, bid / performance guarantee in favour of power procurers and letter of credit facility (other than the Letter of Credit issued by the Lenders under the Rupee Term Loan Facility) in favour of customs, fuel supplier and equipment supplier for the Project shall secure the said facilities subject to maximum extent of 5% (five percent) of the Project Cost.
- **3.2.4** Provided further that the aforementioned Security Interest for bid/performance guarantee in favour of power procurers shall not exceed Rs. 330,00,00,000/-(Rupees Three Hundred Thirty Crores only) and shall be in respect of bid/performance guarantee required to be given by the Borrower as per the case 1 (one) bids for supply of power from the Project.
- **3.3** In addition to the provisions of Article 3.1 above, the obligations of the Borrower set out in the Secured Obligations shall also be secured by the following exclusively for the Facilities extended by the Lenders:
  - a) Pledge of shares: Pledge of Promoters' Equity Interest representing 51% (Fifty One percent) of the Project Equity Capital in favour of the Security Agent (acting for the benefit of the Lenders), at all times, until the Final Settlement Date. Provided further, that the Lenders may at the request of the Borrower consider releasing 25% (twenty five percent) of the pledged Promoters' Equity Interest after 50% (fifty percent) of the Facilities are repaid by the Borrower.
  - **b) Debt Service Reserves Account or DSRA:** The Borrower shall maintain DSRA of at least 2 (two) quarters.
  - **c)** Corporate Guarantee for Cost Overrun and timely infusion of Equity from the Promoters.

The company was incorporated in the name of Indiabulls Realtech Ltd, the said name was changed to Rattan India Nasik Power Limited on 22<sup>nd</sup> Dec 2014, the said name was further changed to Sinnar Thermal Power Ltd on 05<sup>th</sup> February 2019

SECURITY INTERESTS TAKEN FROM CHARGES FILED WITH REGISTRAR OF COMPANIES, MINISTRY OF CORPORATE AFFAIR'S WEBSITE (FOR ALL SIGNATORIES TO COMMON RUPEE TERM LOAN AGREEMENT DATED 30-06-2010):

Charge ID: 10231129

Date of Creation: 30-06-2010
Date of Modification: 30-12-2016

Charge ID: 100065527
Date of Creation: 30-11-2016
Date of Modification: 30-12-2016

Charge Holder: Vistra ITCL (India) Limited Amount Secured: Rs. 75,40,21,00,000

#### **Charging Sections:**

For the consideration aforesaid and as continuing security for the payment and discharge of the Secured Obligations (in accordance with Financing Documents), the Borrower as legal and/or beneficial owner doth, subject however to the proviso for redemption. hereinafter contained-

- (1) grant, assign, convey, assure, charge and transfer unto the Security Trustee for the benefit of the Lenders by way of continuing security all and singular beneficial right, title and interest of the Borrower in respect of the immovable properties (and all beneficial rights and interests in respect of the Project Site (admeasuring 433.05 hectares) (including granting right to sell the Pro Site)) more particularly described in Schedule II hereunder written, to get with all constructions, fixtures and fittings of every description which standing, erected or attached or shall at any time hereafter during the continuance of the security hereby constituted be erected and standing or attached to the aforesaid immoveable properties or premises or any part thereof and all rights to use common areas and facilities and incidentals attached thereto, whether presently in existence or in the future belonging to or in any way appurtenant thereto or usually held, occupied or enjoyed therewith or expected to belong or be appurtenant thereto AND ALL the estate, right, title, interest, property, claims and demands whatsoever of the Borrower into and upon the same (the "First Mortgaged Premises"), TO HAVE AND TO HOLD by way of security all und singular the First Mortgaged Premises unto and to the use of the Security Trustee:
  - (i) assign, convey, assure, transfer and charge unto the Security Trustee by way of continuing security, all right, title, interest, benefits, claims and demands whatsoever of the Borrower in, to, under and in respect of the moveable Project Assets (present and future) including moveable plant and machinery, machinery spares, tools and accessories, furniture, fixtures, vehicles, stores relating to plant and machinery and all other moveable assets (except Transmission Assets), both present and future and all intangible assets of the Borrower including but not limited to goodwill, intellectual property rights and uncalled capital, the Receivables, book debts, bills, stocks (including consumables and general stores), other receivables, operating cash flows, commissions, revenues of whatsoever nature and wherever arising, both present and future (the "Second

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Mortgaged Premises "TO HAVE AND TO HOLD by way of security all and singular the Second Mortgaged Premises unto and to the use of the Security Trustee;

- (ii) assure, convey, assign, charge and transfer unto the Security Trustee by way of continuing security, all right, title, interest, benefit, claims and demands whatsoever of the Borrower, in, to, under and/or in respect of (i) the Project Documents duly acknowledged and consented to (in terms of the Consent to Assignment) by the relevant counterparties to such Project Documents, (ii) all the rights, title, interest, benefits, claims and demands whatsoever of the Borrower in the Clearances; and
- (iii) all the right, title, interest, benefits, claims and demands whatsoever of the Borrower in Counterparty Guarantees, both present and future (collectively, the "Third Mortgaged Premises") TO HAVE AND TO HOLD by way of security all and singular the Third Mortgaged Premises unto and to the use of the Security Trustee; and
- (iv) assign, convey, assure, transfer and charge unto the Security Trustee by way of continuing security, all right, title, interest, benefits, claims and demands whatsoever of the Borrower in, to, under and in respect of all letters of credit and all bank accounts of the Borrower (including the Trust and Retention Account (including DSRA) excluding the Share Application Fund Account, maintained under the Master Trust and Retention Account Agreement, established in terms of the Financing Documents), any letters of credit, any other reserves and any other bank accounts of the Borrower (wherever maintained with the prior permission of post facto endorsement by the Leaders' Agent), both present and future (the "Fourth Mortgaged Premises") TO HAVE AND TO HOLD by way of security all and singular the Fourth Mortgaged Premises unto and to the use of the Security Trustee.

Provided that the Borrower has (a) not given possession of the Mortgaged Premises to the Security Trustee; and (b) not agreed hereunder to give the possession of the Mortgaged Premises except as otherwise mentioned herein.

#### Ranking of Security Interest:

The Security Interest referred to in Article 3.1 shall be shared on first ranking paripassu basis inter se the Lenders, the Working Capital Lenders (to the extent of Working Capital Security Sharing Limit or such other limits as approved by the Lenders), the Bank Guarantee Lenders (to the extent of the Bank Guarantees Security Sharing Limit or such other limits approved by the Lenders). Provided, however, that out of the aforementioned Bank Guarantees Security Sharing Limit, the Security Interest for bid/performance guarantee in favour of power procurers shall be available to the maximum extent of Rs. 371,00,00,000/- (Rupees Three Hundred Seventy-One Crores only) and shall be in respect of bid/performance guarantee required to be given by the Borrower as per the case 1 (one) bids for supply of power from the Project.

[The company was incorporated in the name of Indiabulls Realtech Ltd, the said name was changed to Rattan India Nasik Power Limited on 22<sup>nd</sup> Dec 2014, the said name was further changed to Sinnar Thermal Power Ltd on 05<sup>th</sup> February 2019]

#### 4. CONTINUING SECURITY

The security created by, or pursuant to, this Indenture is a continuing security and shall, till such time it is redeemed/released in terms of this Indenture, remain in full force and effect for the benefit of the Leaders, Bank Guarantee Lenders and the Working Capital Lenders, notwithstanding the insolvency or liquidation or incapacity or change in constitution or status of the Borrower or any intermediate payment or settlement of account or other matter or thing whatsoever and in particular the intermediate satisfaction by the Borrower of any part of the Secured Obligations in accordance with the Financing Documents and is in addition and without prejudice, to any other security, guarantees, liens, indemnity or other right or remedy which the Secured Parties may now or hereafter hold for the Secured Obligations or any part thereof. This security may be enforced against the Borrower, without first recourse to any other rights of the Secured Parties or any other Person, through the Security Trustee or otherwise. The Security Trustee (as charge holder) is holding the security as security for Secured Obligations.

#### 4.1 Other Security

This security is in addition to, and shall neither be merged in, nor in any way excluded or prejudiced, or be affected by any other Security Interest, right of recourse or other right whatsoever (or the invalidity thereof) which the Security Taste Lenders may now or at any time hereafter hold or have (or would apart from this security hold or have) as regards the Borrower or any other Person in respect of the Secured Obligations.

#### 4.2 Cumulative Powers

The powers which this Indenture confers on the Security Trustee and any receiver appointed hereunder, are cumulative, without prejudice to their respective powers under Applicable Law and Financing Documents or Security Documents, and may be exercised as often as the Security Trustee or Lenders or the receiver thinks appropriate in accordance with provisions of this Indenture. The Security Trustee or the receiver may, in connection with the exercise of their powers, join or concur with any person in any transaction, scheme or arrangement whatsoever, and the Borrower acknowledges that the respective powers of the Security Trustee and/or the receiver shall in no circumstances whatsoever be suspended, waived or otherwise prejudiced by anything other than in express waiver or variation in writing by Lenders.

#### 4.3 Avoidance of Payments

If any amount paid by the Borrower in respect of the Secured Obligations is held to be void or set aside on the liquidation or winding up of the Borrower or otherwise, then for the purpose of this Indenture, such amount shall not be considered to have been paid and shall be reinstated as if such payment(s) had never been made and the Borrower's liability shall continue to that extent.

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#### **Security Interest**

#### (REC LTD)

- **a)** A first ranking pari passu mortgage and charge of all Borrower's immovable properties pertaining to the project both present and future.
- **b)** a first ranking pari passu charge by way of hypothecation of all Borrower's moveable properties including moveable machinery, Machinery spares, Equipment, Tools, accessories pertaining to the project both present and future.
- c) an assignment by the Borrower by way of first ranking pari passu charge on; (i) all the rights title and interests of the Borrower in to and under all the Receivables, Accounts and book debts pertaining to the project both present and future; (ii) the right title and interest of the Borrowers in to and under all (a) of the project Documents. and (b) the guarantees, letter of credit other performance warranties indemnities and securities that may be furnished in Favor of the Borrower by the various counter-parties under the Project Document such as PPA (including the connecting securities) and EPC contracts the Written consent of the parties thereto, if necessary; (iii) the right title and interest of the Borrower in, to and under all the Government Approvals insurance policies and uncalled capital of the Borrower in the Projects.
- **d)** a first ranking pari passu charge on all intangible assets of the Borrower pertaining to the Project including but not limited to goodwill trademark patent and undertaking of the Borrower.
- e) Pledge of entire 100% shareholding held by Rattan India Power Limited from time to time in the equity capitals of the Borrower The fair market value of the project assets is Rs.6773.68 crores as per valuation report of M/s SJA Technical Consultant Private Limited dated 18.01.2021 (copy attached as Annexure-3).

The Securities have been created on various date as per respective security document listed in S.No.7.

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SECURITY INTERESTS TAKEN FROM CHARGES FILED WITH REGISTRAR OF COMPANIES, MINISTRY OF CORPORATE AFFAIR'S WEBSITE (FOR ALL SIGNATORIES TO COMMON RUPEE TERM LOAN AGREEMENT DATED 30-06-2010):

Charge ID: 10231129

Date of Creation: 30-06-2010

Date of Modification: 30-12-2016

Charge ID: 100065527
Date of Creation: 30-11-2016
Date of Modification: 30-12-2016

Charge Holder: Vistra ITCL (India) Limited Amount Secured: Rs. 75,40,21,00,000

#### **Charging Sections:**

For the consideration aforesaid and as continuing security for the payment and discharge of the Secured Obligations (in accordance with Financing Documents), the Borrower as legal and/or beneficial owner doth, subject however to the proviso for redemption. hereinafter contained-

- (1) grant, assign, convey, assure, charge and transfer unto the Security Trustee for the benefit of the Lenders by way of continuing security all and singular beneficial right, title and interest of the Borrower in respect of the immovable properties (and all beneficial rights and interests in respect of the Project Site (admeasuring 433.05 hectares) (including granting right to sell the Pro Site)) more particularly described in Schedule II hereunder written, to get with all constructions, fixtures and fittings of every description which standing, erected or attached or shall at any time hereafter during the continuance of the security hereby constituted be erected and standing or attached to the aforesaid immoveable properties or premises or any part thereof and all rights to use common areas and facilities and incidentals attached thereto, whether presently in existence or in the future belonging to or in any way appurtenant thereto or usually held, occupied or enjoyed therewith or expected to belong or be appurtenant thereto AND ALL the estate, right, title, interest, property, claims and demands whatsoever of the Borrower into and upon the same (the "First Mortgaged Premises"), TO HAVE AND TO HOLD by way of security all und singular the First Mortgaged Premises unto and to the use of the Security Trustee:
  - (i) assign, convey, assure, transfer and charge unto the Security Trustee by way of continuing security, all right, title, interest, benefits, claims and demands whatsoever of the Borrower in, to, under and in respect of the moveable Project Assets (present and future) including moveable plant and machinery, machinery spares, tools and accessories, furniture, fixtures, vehicles, stores relating to plant and machinery and all other moveable assets (except Transmission Assets), both present and future and all intangible assets of the Borrower including but not limited to goodwill, intellectual property rights and uncalled capital, the Receivables, book debts, bills, stocks (including consumables and general stores), other receivables, operating cash flows, commissions, revenues of whatsoever nature and wherever arising, both present and future (the "Second Mortgaged Premises "TO HAVE AND TO HOLD by way of security all and

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singular the Second Mortgaged Premises unto and to the use of the Security Trustee;

- (ii) assure, convey, assign, charge and transfer unto the Security Trustee by way of continuing security, all right, title, interest, benefit, claims and demands whatsoever of the Borrower, in, to, under and/or in respect of (i) the Project Documents duly acknowledged and consented to (in terms of the Consent to Assignment) by the relevant counterparties to such Project Documents, (ii) all the rights, title, interest, benefits, claims and demands whatsoever of the Borrower in the Clearances; and
- (iii) all the right, title, interest, benefits, claims and demands whatsoever of the Borrower in Counterparty Guarantees, both present and future (collectively, the "Third Mortgaged Premises") TO HAVE AND TO HOLD by way of security all and singular the Third Mortgaged Premises unto and to the use of the Security Trustee; and
- (iv) assign, convey, assure, transfer and charge unto the Security Trustee by way of continuing security, all right, title, interest, benefits, claims and demands whatsoever of the Borrower in, to, under and in respect of all letters of credit and all bank accounts of the Borrower (including the Trust and Retention Account (including DSRA) excluding the Share Application Fund Account, maintained under the Master Trust and Retention Account Agreement, established in terms of the Financing Documents), any letters of credit, any other reserves and any other bank accounts of the Borrower (wherever maintained with the prior permission of post facto endorsement by the Leaders' Agent), both present and future (the "Fourth Mortgaged Premises") TO HAVE AND TO HOLD by way of security all and singular the Fourth Mortgaged Premises unto and to the use of the Security Trustee.

Provided that the Borrower has (a) not given possession of the Mortgaged Premises to the Security Trustee; and (b) not agreed hereunder to give the possession of the Mortgaged Premises except as otherwise mentioned herein.

#### **Ranking of Security Interest:**

The Security Interest referred to in Article 3.1 shall be shared on first ranking paripassu basis inter se the Lenders, the Working Capital Lenders (to the extent of Working Capital Security Sharing Limit or such other limits as approved by the Lenders), the Bank Guarantee Lenders (to the extent of the Bank Guarantees Security Sharing Limit or such other limits approved by the Lenders). Provided, however, that out of the aforementioned Bank Guarantees Security Sharing Limit, the Security Interest for bid/performance guarantee in favour of power procurers shall be available to the maximum extent of Rs. 371,00,00,000/- (Rupees Three Hundred Seventy-One Crores only) and shall be in respect of bid/performance guarantee required to be given by the Borrower as per the case 1 (one) bids for supply of power from the Project.

[The company was incorporated in the name of Indiabulls Realtech Ltd, the said name was changed to Rattan India Nasik Power Limited on 22<sup>nd</sup> Dec 2014, the said name was further changed to Sinnar Thermal Power Ltd on 05<sup>th</sup> February 2019]

#### 4. CONTINUING SECURITY

The security created by, or pursuant to, this Indenture is a continuing security and shall, till such time it is redeemed/released in terms of this Indenture, remain in full force and effect for the benefit of the Leaders, Bank Guarantee Lenders and the Working Capital Lenders, notwithstanding the insolvency or liquidation or incapacity or change in constitution or status of the Borrower or any intermediate payment or settlement of account or other matter or thing whatsoever and in particular the intermediate satisfaction by the Borrower of any part of the Secured Obligations in accordance with the Financing Documents and is in addition and without prejudice, to any other security, guarantees, liens, indemnity or other right or remedy which the Secured Parties may now or hereafter hold for the Secured Obligations or any part thereof. This security may be enforced against the Borrower, without first recourse to any other rights of the Secured Parties or any other Person, through the Security Trustee or otherwise. The Security Trustee (as charge holder) is holding the security as security for Secured Obligations.

#### 4.1 Other Security

This security is in addition to, and shall neither be merged in, nor in any way excluded or prejudiced, or be affected by any other Security Interest, right of recourse or other right whatsoever (or the invalidity thereof) which the Security Taste Lenders may now or at any time hereafter hold or have (or would apart from this security hold or have) as regards the Borrower or any other Person in respect of the Secured Obligations.

#### 4.2 Cumulative Powers

The powers which this Indenture confers on the Security Trustee and any receiver appointed hereunder, are cumulative, without prejudice to their respective powers under Applicable Law and Financing Documents or Security Documents, and may be exercised as often as the Security Trustee or Lenders or the receiver thinks appropriate in accordance with provisions of this Indenture. The Security Trustee or the receiver may, in connection with the exercise of their powers, join or concur with any person in any transaction, scheme or arrangement whatsoever, and the Borrower acknowledges that the respective powers of the Security Trustee and/or the receiver shall in no circumstances whatsoever be suspended, waived or otherwise prejudiced by anything other than in express waiver or variation in writing by Lenders.

#### 4.3 Avoidance of Payments

If any amount paid by the Borrower in respect of the Secured Obligations is held to be void or set aside on the liquidation or winding up of the Borrower or otherwise, then for the purpose of this Indenture, such amount shall not be considered to have been paid and shall be reinstated as if such payment(s) had never been made and the Borrower's liability shall continue to that extent.

[The company was incorporated in the name of Indiabulls Realtech Ltd, the said name was changed to Rattan India Nasik Power Limited on 22<sup>nd</sup> Dec 2014, the said name was further changed to Sinnar Thermal Power Ltd on 05<sup>th</sup> February 2019]

## SECURITY (POWER FINANCE CORPORATION LTD.)

The existing and proposed term debt facilities together with interest, liquidated damages, costs, charges, expenses and other monies whatsoever payable to the Lenders and their Trustees shall be secured by pari passu first charge on;

- a) All the moveable and immovable properties & assets of the Borrower relating to the project, present and future;
- b) charge / assignment of all revenues and receivables of all Borrower relating to the project from the project or otherwise;
- c) Letter of Credit/ Escrow Account, Trust and Retention Account Debt Service Reserve Account and other reserve and any other bank account of the borrower relating to the project wherever maintained, present and future;
- d) All intangible assets of the borrower including but not limited to goodwill, uncalled capital, present and future;
- e) Assignment / Agreement to assign by way of charge in favour of lenders, all the rights, titles and interests of the Borrower from all contracts, insurances, licenses in, to and under all assets of the Project and all project documents (including but not limited to the Letter of Support, power Purchase Agreements /Power sale Arrangements for sale of power, Engineering Procurement and construction/ other contracts, O&M related agreement, Land Lease Agreement, Fuel supply Agreement, Fuel supply Transportation Agreement, Service Contract, etc.), which the Borrower is party to Including Contractor guarantees, liquidated damages and all other contacts relating to the projects;
- f) Pledge of shares representing 77% of the total equity share capital of the borrower. The pledge would reduce to 26% on repayment of the first two instalments of principal subject to their being no event of default. The shares to be pledged shall be free from any restrictive covenants/lien or other encumbrance under any contract/ arrangement including shareholder agreement/joint venture agreement/financing arrangement with regard to pledge/transfer of the shares including transfer upon enforcement of the pledge and have full voting rights; and
- g) Corporate Guarantee for cost overrun and timely infusion of Equity from Rattan India Power Limited, Rattan India Infrastructure Ltd. And Indiabulls Real Estate Ltd. The corporate guarantee shall fall off upon infusion of 100% project equity (Rs.2454.58 crore) and 3 months after COD, to the satisfaction of lenders.

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The aforesaid first mortgage, assignment and charge, as stipulated under this clause, shall rank pari-passu amongst the participating term lenders and working capital lenders on reciprocal basis and in addition Bank/institutions giving project guarantees, bid/performance guarantee in favour of power procurers and Letter of credit in favour of customs, fuel supplier and equipment supplier subject to a maximum of 5% of the cost of project.

The aforesaid security for bid/performance guarantee in favour of power procurers shall not exceed Rs.371 crore and shall be in respect of bid/performance guarantee require to be given by RNPL as per the case 1 bids for supply of power from the project;

Further, the aforesaid security in favour of working capital limit shall not exceed Rs.727.37 crore.

Our approval for sharing security on a pari-passu basis with the underwriter / lenders approving additional loan on account of cost overrun for the project, is subject to:

- similar approvals from all other consortium lenders
- reciprocal NOC to our Bank.
- our approval will be effective after resolution of issue of the company with ICICI Bank

Security for new term loan will be perfected within 6 months from date of first disbursement of COR2 loan by lead Lender PFC

- (i) Mortgage and charge in a form satisfactory to the Security Agent of all the Borrower's immovable properties, relating to the Project, both present and future including land envisaged for acquisition for the Project (currently estimated at 900-acre (nine hundred acres) or as reviewed by the Lenders' Engineer), within 180 (one hundred and eighty) days from the date of execution of this Agreement;
- (ii) hypothecation and charge, in a from satisfactory to the security Agent, of all the Borrower's moveable properties and assets, including movable plant and machinery spares, tools and accessories, furniture, fixtures, vehicles and all other movable assets, both present and future, relating to the Project;
- (iii) charge on the Borrower's operating cash flows, book debt receivables, all Current Assets, commission and revenues of whatsoever nature and wherever arising, both present and future, including but not limited to intangibles, goodwill, uncalled capital relating to the Project;
- (iv) assignment of and creation of a charge, within 180 (one hundred and eighty) days from the date of execution of this Agreement on the following relating to the Project;

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- (a) all the rights titles, interests, benefits, claims and demand whatsoever of the Borrower in the projects Document, duty acknowledged and consented to by the relevant counter-parties to such Project Documents, all as amended, varied or supplemented from time to time;
- (b) all the rights, titles interests, benefits claims and demands whatsoever of the Borrower in the Clearances;
- (c) all the rights, titles interests, licenses, benefits, claims and demands whatsoever of the Borrower in any LC guarantee, performance bond provided by any of the parties to the Project Documents; and
- (d) all Insurance contracts and insurance proceeds;
- (v) charge on all the LCs, the Trust & Retention Accounts, DSRAs, PPRA and other reserve and any other bank accounts of the Borrower wherever maintained for the Project, both present and future.

**Pledge:** Pledge of Equity representing 51% (Fifty-one percent) of the Borrower's equity share capital in favour of the Security Trustee (acting for the benefit of the Lenders), at all times, until the Final Settlement Date. Provided further that the Lenders may at the request of the Borrower consider releasing 25% (twenty five percent) of the pledged Equity after 50% (fifty percent) of the Facilities are repaid by the Borrower.

### 3. Operationalization of Security Interests:

- A. The Parties hereto acknowledge that, pursuant to Phase II STA Deed of Accession the Vistra ITCI (India) Limited has acceded/shall accede to the existing security trustee agreement entered into, inter alia, among the Phase II Lenders and the Borrower for appointment and conferment of powers on the security trustee.
- B. Pursuant to Phase II STA Deed of Accession, RPL shall enter into Amended and Restated Phase II Deed of Pledge in extend the benefit of the Equity Shares pledged thereunder to First Cost Overrun Lenders and the Second Cost Overrun Lenders (in addition to the Term Loan Lenders and Phase II Lenders) and to meet the pledge requirement stipulated herein (i.e. 77% of the Equity Share Capital)
- C. The Parties hereto acknowledge that the appointment of the Security Trustee (and correspondingly the Security created in its favour) may be extended for the benefit of the New Beneficiaries and Pending Participation Lenders upon execution of relevant accession documentation. However, the Borrower shall cause and ensure that the updated list of beneficiaries is duly filed with the ROC along with relevant modifications of Forms CHG-1:

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- D. The Parties hereto acknowledge that the Security Interests for the benefit of Lenders. Working Capital Lenders and BG Lenders (to the extent of Permitted Security Interest) may be created by way of common security documents (i.e. Security Documents):
- E. Provided, however, that assignment in relation to Fuel Supply Agreement, PPA, Fuel Transportation Agreement and agreements/arrangements for water supply shall. unless otherwise permitted/waived by the Lenders, be effected as and when the same are entered into. Notwithstanding the aforesaid, it is hereby clarified and agreed that Security Interests required in connection with the Secured Obligations shall be considered complete (as created and perfected to the satisfaction of the Lenders), irrespective of whether or not the assignment in relation to the aforementioned Project Documents is effected, upon filings made with the concerned Government Authorities in relation to the other properties/assets/rights comprised in the Security;
- F. The charge on the Trust and Retention Account encompasses all sub-accounts thereof (except Share Application Fund Account);
- G. The Equity Infusion Corporate Guarantee shall automatically expire and stand released post expiry of 3 months from the COD: and
- H. If so considered appropriate by the Secured Parties, the Mortgage Documentation, that may be used to effectuate the mortgage contemplated in Article 3.1(1) hereof. may subsume assignment, hypothecation and such other Security Interests as may be required or deemed advisable.

#### 3.1 Security for the Secured Obligations

#### 1. Extent of Security Creation

The Secured Obligation shall be secured by the following Security interests to be extended/modified/created in favour of the Security Trustee:

- (a) charge by way of mortgage in favour of security Trustee on all Borrower's immovable assets (both present and future) including Project site and land acquired/to be acquired for the purposes of railway siding (as reviewed and certified as adequate by the LIE);
- (b) charge by way of hypothecation in favour of the Security Trustee on all the Borrower's moveable assets including movable plant and machinery machinery spares, tools and accessories, furniture, fixtures, vehicles and all other movable assets, both present and future, relating to the Project;

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- (c) charge on the Borrower's operating cash flows, book debt receivables, all Current Assets, commission and revenues of whatsoever nature and wherever arising, both present and future, including but not limited to intangibles assets goodwill, uncalled capital relating to the Project;
- (d) security by way of assignment with respect to: (i) all the right, title, interest, benefits, claims and demands whatsoever of the Borrower in the Projects Documents, duty acknowledged and consented to (in term of the Consent to Assignment) by the relevant counterparties to such Project Document; (ii) all the right, title, interest, benefits, claims and demands whatsoever of the Borrower in the Clearances; and (iii) all the right, title, interest, benefits, claims and demands whatsoever of the Borrower in counterparty Guarantees;
- (e) charge, by way of hypothecation, on all bank accounts of the Borrower including the Account (including its sub account such as DSRA, PPRA but excluding Share Application Fund Account) wherever maintained for the Project, both present and future;
- (f) charge by way of hypothecation in favour of the Security Trustee, on the Transmission Assets relating to the Project on the term and conditions contained in the Transmission Asset Deed of Hypothecation;
- (g) pledge of Equity Shares representing 77% (Seventy Seven percent) of the Equity Share Capital in Favour of the Security Trustee (acting for the benefit of the Lenders), at all times, until the Final Settlement Date; and
- (h) Equity infusion Corporate Guarantee.

The foregoing Security Interests referred to in Article 3.1(a) to the above are hereinafter collectively referred to as "Security".

#### 3.1 Security for the Secured Obligations:

The obligations of the Borrower set out in the Secured Obligations, shall be secured by pari-passu first charge on the Security Interest stipulated in (i) to (v) below to be created by the Borrower in favour of the Security Agent (acting for the benefit of the Lenders) as applicable:

(i) mortgage and charge in a form satisfactory to the Security Agent of all the Borrower's immovable properties, relating to the Project, both present and future, including land envisaged for acquisition for the Project (currently estimated at 900-acre (nine hundred acres) or as reviewed by the Lenders' Engineer), within 180 (one hundred and eighty) days from the date of execution of this Agreement;

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- (ii) hypothecation and charge, in a form satisfactory to the Security Agent, of all the Borrower's movable properties and assets, including movable plant and machinery, machinery spares, tools and accessories, furniture, fixtures, vehicles and all other movable assets, both present and future, relating to the Project;
- (iii) charge on the Borrower's operating cash flows, book debts, receivables, all Current Assets, commissions and revenues of whatsoever nature and wherever arising, both present resent and future, including but not limited to intangibles, goodwill, uncalled capital, relating to the Project;
- (iv) assignment of and creation of a charge, within 180 (one hundred and eighty) days from the date of execution of this Agreement on the following, relating to the Project:
  - (a) all the rights, titles, interests, benefits, claims and demands whatsoever of the Borrower in the Project Documents, duly acknowledged and consented to by the relevant counter-parties to such Project Documents, all as amended, varied or supplemented from time to time;
  - (b) all the rights, titles, interests, benefits, claims and demands whatsoever of the Borrower in the Clearances;
  - (c) all the rights, titles, interests, licenses, benefits, claims and demands whatsoever of the Borrower in any LC, guarantee, performance bond provided by any of the Parties to the Project Documents; and
  - (d) all Insurance Contracts and Insurance Proceeds;
- (v) charge on all the LCs, the Trust & Retention Accounts, DSRAs, PPRA and other reserves and any other bank accounts of the Borrower wherever maintained for the Project, both present and future.

#### 3.2 Security Interest:

- **3.2.1.** The afore-mentioned Security Interest in Article 3.1 shall rank paripassu amongst the participating term Lenders, the Working Capital Lenders on reciprocal basis and in addition, the banks/institutions extending project guarantees, bid/performance guarantee in favour of power procurers and letter of credit in favour of customs, fuel supplier and equipment supplier for the Project.
- **3.2.2.** The aforementioned Security Interest, in the context of Working Capital Lender(s) shall secure the Working Capital Facility to a maximum

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limit of Rs. 544,00,00,000/- (Rupees Five Hundred Forty-Four Crores only).

- **3.2.3**. Further, in the context of banks/institutions extending project guarantees, bid / performance guarantee in favour of power procurers and letter of credit facility (other than the Letter of Credit issued by the Lenders under the Rupee Term Loan Facility) in favour of customs, fuel supplier and equipment supplier for the Project shall secure the said facilities subject to maximum extent of 5% (five percent) of the Project Cost.
- **3.2.4.** Provided further that the aforementioned Security Interest for bid/performance guarantee in favour of power procurers shall not exceed Rs. 330,00,00,000/- (Rupees Three Hundred Thirty Crores only) and shall be in respect of bid/performance guarantee required to be given by the Borrower as per the case 1 (one) bids for supply of power from the Project.
- **3.3.** In addition to the provisions of Article 3.1 above, the obligations of the Borrower set out in the Secured Obligations shall also be secured by the following exclusively for the Facilities extended by the Lenders:

#### (a) Pledge of shares

Pledge of Promoters' Equity Interest representing 51% (Fifty One percent) of the Project Equity Capital in favour of the Security Agent (acting for the benefit of the Lenders), at all times, until the Final Settlement Date. Provided further, that the Lenders may at the request of the Borrower consider releasing 25% (twenty five percent) of the pledged Promoters' Equity Interest after 50% (fifty percent) of the Facilities are repaid by the Borrower.

#### (b) Debt Service Reserves Account or DSRA

The Borrower shall maintain DSRA of at least 2 (two) quarters.

**(c)** Corporate Guarantee for Cost Overrun and timely infusion of Equity from the Promoters.

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SECURITY INTERESTS TAKEN FROM CHARGES FILED WITH REGISTRAR OF COMPANIES, MINISTRY OF CORPORATE AFFAIR'S WEBSITE (FOR ALL SIGNATORIES TO COMMON RUPEE TERM LOAN AGREEMENT DATED 30-06-2010):

Charge ID: 10231129

Date of Creation: 30-06-2010

Date of Modification: 30-12-2016

Charge ID: 100065527

Date of Creation: 30-11-2016 Date of Modification: 30-12-2016

Charge Holder: Vistra ITCL (India) Limited Amount Secured: Rs. 75,40,21,00,000

#### **Charging Sections:**

For the consideration aforesaid and as continuing security for the payment and discharge of the Secured Obligations (in accordance with Financing Documents), the Borrower as legal and/or beneficial owner doth, subject however to the proviso for redemption. hereinafter contained-

- (1) grant, assign, convey, assure, charge and transfer unto the Security Trustee for the benefit of the Lenders by way of continuing security all and singular beneficial right, title and interest of the Borrower in respect of the immovable properties (and all beneficial rights and interests in respect of the Project Site (admeasuring 433.05 hectares) (including granting right to sell the Pro Site)) more particularly described in Schedule II hereunder written, to get with all constructions, fixtures and fittings of every description which standing, erected or attached or shall at any time hereafter during the continuance of the security hereby constituted be erected and standing or attached to the aforesaid immoveable properties or premises or any part thereof and all rights to use common areas and facilities and incidentals attached thereto, whether presently in existence or in the future belonging to or in any way appurtenant thereto or usually held, occupied or enjoyed therewith or expected to belong or be appurtenant thereto AND ALL the estate, right, title, interest, property, claims and demands whatsoever of the Borrower into and upon the same (the "First Mortgaged Premises"), TO HAVE AND TO HOLD by way of security all und singular the First Mortgaged Premises unto and to the use of the Security Trustee:
  - (i) assign, convey, assure, transfer and charge unto the Security Trustee by way of continuing security, all right, title, interest, benefits, claims and demands whatsoever of the Borrower in, to, under and in respect of the moveable Project Assets (present and future) including moveable plant and machinery, machinery spares, tools and accessories, furniture, fixtures, vehicles, stores relating to plant and machinery and all other moveable assets (except Transmission Assets), both present and future and all intangible assets of the Borrower including but not limited to goodwill, intellectual property rights and uncalled capital, the Receivables, book debts, bills, stocks (including consumables and general stores), other receivables, operating cash flows, commissions, revenues of whatsoever nature and wherever arising, both present and future (the "Second Mortgaged Premises" TO HAVE AND TO HOLD by way of security all and

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singular the Second Mortgaged Premises unto and to the use of the Security Trustee;

- (ii) assure, convey, assign, charge and transfer unto the Security Trustee by way of continuing security, all right, title, interest, benefit, claims and demands whatsoever of the Borrower, in, to, under and/or in respect of (i) the Project Documents duly acknowledged and consented to (in terms of the Consent to Assignment) by the relevant counterparties to such Project Documents, (ii) all the rights, title, interest, benefits, claims and demands whatsoever of the Borrower in the Clearances; and
- (iii) all the right, title, interest, benefits, claims and demands whatsoever of the Borrower in Counterparty Guarantees, both present and future (collectively, the "Third Mortgaged Premises") TO HAVE AND TO HOLD by way of security all and singular the Third Mortgaged Premises unto and to the use of the Security Trustee; and
- (iv) assign, convey, assure, transfer and charge unto the Security Trustee by way of continuing security, all right, title, interest, benefits, claims and demands whatsoever of the Borrower in, to, under and in respect of all letters of credit and all bank accounts of the Borrower (including the Trust and Retention Account (including DSRA) excluding the Share Application Fund Account, maintained under the Master Trust and Retention Account Agreement, established in terms of the Financing Documents), any letters of credit, any other reserves and any other bank accounts of the Borrower (wherever maintained with the prior permission of post facto endorsement by the Leaders' Agent), both present and future (the "Fourth Mortgaged Premises") TO HAVE AND TO HOLD by way of security all and singular the Fourth Mortgaged Premises unto and to the use of the Security Trustee.

Provided that the Borrower has (a) not given possession of the Mortgaged Premises to the Security Trustee; and (b) not agreed hereunder to give the possession of the Mortgaged Premises except as otherwise mentioned herein.

#### **Ranking of Security Interest:**

The Security Interest referred to in Article 3.1 shall be shared on first ranking paripassu basis inter se the Lenders, the Working Capital Lenders (to the extent of Working Capital Security Sharing Limit or such other limits as approved by the Lenders), the Bank Guarantee Lenders (to the extent of the Bank Guarantees Security Sharing Limit or such other limits approved by the Lenders). Provided, however, that out of the aforementioned Bank Guarantees Security Sharing Limit, the Security Interest for bid/performance guarantee in favour of power procurers shall be available to the maximum extent of Rs. 371,00,00,000/- (Rupees Three Hundred Seventy-One Crores only) and shall be in respect of bid/performance guarantee required to be given by the Borrower as per the case 1 (one) bids for supply of power from the Project.

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#### 4. CONTINUING SECURITY

The security created by, or pursuant to, this Indenture is a continuing security and shall, till such time it is redeemed/released in terms of this Indenture, remain in full force and effect for the benefit of the Leaders, Bank Guarantee Lenders and the Working Capital Lenders, notwithstanding the insolvency or liquidation or incapacity or change in constitution or status of the Borrower or any intermediate payment or settlement of account or other matter or thing whatsoever and in particular the intermediate satisfaction by the Borrower of any part of the Secured Obligations in accordance with the Financing Documents and is in addition and without prejudice, to any other security, guarantees, liens, indemnity or other right or remedy which the Secured Parties may now or hereafter hold for the Secured Obligations or any part thereof. This security may be enforced against the Borrower, without first recourse to any other rights of the Secured Parties or any other Person, through the Security Trustee or otherwise. The Security Trustee (as charge holder) is holding the security as security for Secured Obligations.

#### 4.1 Other Security

This security is in addition to, and shall neither be merged in, nor in any way excluded or prejudiced, or be affected by any other Security Interest, right of recourse or other right whatsoever (or the invalidity thereof) which the Security Taste Lenders may now or at any time hereafter hold or have (or would apart from this security hold or have) as regards the Borrower or any other Person in respect of the Secured Obligations.

#### 4.2 Cumulative Powers

The powers which this Indenture confers on the Security Trustee and any receiver appointed hereunder, are cumulative, without prejudice to their respective powers under Applicable Law and Financing Documents or Security Documents, and may be exercised as often as the Security Trustee or Lenders or the receiver thinks appropriate in accordance with provisions of this Indenture. The Security Trustee or the receiver may, in connection with the exercise of their powers, join or concur with any person in any transaction, scheme or arrangement whatsoever, and the Borrower acknowledges that the respective powers of the Security Trustee and/or the receiver shall in no circumstances whatsoever be suspended, waived or otherwise prejudiced by anything other than in express waiver or variation in writing by Lenders.

### 4.3 Avoidance of Payments

If any amount paid by the Borrower in respect of the Secured Obligations is held to be void or set aside on the liquidation or winding up of the Borrower or otherwise, then for the purpose of this Indenture, such amount shall not be considered to have been paid and shall be reinstated as if such payment(s) had never been made and the Borrower's liability shall continue to that extent.

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## SECURITY (AXIS BANK)

#### Security:

- (a) First pari passu charge on all moveable and immoveable assets of the Borrower relating to the Project, present and future (including land of 1,350 acres for which 99 years lease from December 1, 2009 has been granted by MIDC and Tripartite agreement for mortgage signed between MIDC, Borrower and security trustee and, mortgage on additional land of 304 acres acquired for dedicated railway line).
- (b) Assignment of all Project documents, contracts, rights, interests, insurance policies and all benefits incidental to the Project
- (c) First pari passu charge on book debts, operating cash flows, receivables, commissions, revenues, intangibles, goodwill, uncalled capital, present and future of the Project; First pari passu charge on all current assets of the Project, present and future of the Project;
- (d) First pari passu on all current assets of the project, present and future of the Project;
- (e) First pari passu charge on all the letters of credit, bank accounts of the Project including but not limited to the Trust & Retention Account (TRA) and Debt Service Reserve Account (DSRA) and other reserves, present and future:
- (f) Pledge of 40% shares of the Borrower till currency of the Loan, with negative lien over additional 11% shares. In case the Project equity increases in future, number of shares pledged with the Lenders shall be increased proportionately; At least 60% of the project equity (including the additional equity for cost overrun) shall be pledged by the Borrower.
- (g) Corporate Guarantee from promoters to infuse or fund the Additional Project Equity in the event of any cast overrun of the project Including the amount envisaged or planned to be contributed by FIM and INMVL by way of infusion of further equity contribution in a manner satisfactory to the lenders;
- (h) Corporate Undertaking, backed by Board Resolution, of promoter for meeting RIPL's debt obligations. The corporate undertaking shall fall off upon signing of the back-to-back PPA with off- lakers acceptable to the Lenders with respect to their credit-worthiness, for minimum 75% of the project capacity or such higher capacity so as to achieve min DSCR of 1.15

Creation/modification/perfection of security to be completed within a period of 3 months from the date of joint documentation.

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#### **Security Sharing:**

Entire security from a) to e) as mentioned above to be share pari- passu among:

Rupee term loan Lenders, including Lenders of cost overruns totalling to the extent of Rs. 6,353 crore;

Project guarantees and Letter of credit up to 5% of Rs. 7,493.33 crore, Le, up to Rs. 374.67 crore;

Working capital Lenders up to a maximum limit of Rs. 900 crore.

## Security under point no f) as mentioned above shall be shared part- passu among:

Rupee term loan Lenders. Including Lenders of cost overruns totalling to the extent of Rs. 6,353 crore;

Project guarantees and letters of credit up to 5% of Rs. 7,493.33 crore, up to Rs. 374.67 crore;

Performance bank guarantee of Rs. 360 crore for PPA with MSEDCL to be secured by second ranking security interest over the above Project assets

#### **Financial Covenants**

#### The borrower shall ensure compliance with following covenants:

- (a) An overall long term financing structure with Debt and Equity in the ratio of 75:25 respectively;
- (b) Debt Service Coverage Ratio (DSCR) of not less than 1.02;
- (c) Any adverse deviation by more than 20% from the level estimated/ projected in the Lenders Base Case at the time of sanction/ last review, in respect of any two of the following four financial parameters, arrived at based on audited financial statements each year from the first full year of operation, will entitled the Lenders to re-price the loan:
  - (i) Current Ratio
  - (ii) TOL/TNW
  - (iii) Interest Coverage Ratio
  - (iv) Return on Capital Employed

On re-pricing. In case the re-pricing is not acceptable, the Borrower shall have the option to prepay the outstanding Rupee Term Loan without a prepayment penalty within 3 months from the re-pricing. by advising its intention to prepay within 30 days of such re-pricing.

Financial covenants will be first tested at the end of first year of operation of the project and every year thereafter based on the audited financials of previous financial year. In case of continuous default/decline in financial levels. Axis Bank may stipulate any other necessary conditions as deemed necessary.

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#### Security:

The term debt facilities, together with interest, liquidated damages, costs, charges, expenses and other monies whatsoever payable to the Lenders and their Trustees shall be secured by:

- (a) A first charge on all the movable and immovable assets of the Borrower relating to the project, present and future:
- (b) A first charge / assignment of all revenues and receivables of the Borrower relating to the project from the Project or otherwise;
- (c) A first charge on the Letter of Credit/Escrow Account, Trust and Retention Account. Debt Service Reserve Account and other reserves and any other bank accounts of the borrower relating to the project wherever maintained, present and future;
- (d) A first charge on all intangible assets of the borrower including but not limited to goodwill, uncalled capital. present and future:
- (e) Assignment / Agreement to assign by way of charge in favor of lenders, all the rights, titles and interests of the Borrower from all contracts, insurances, licenses in, to, and under all assets of the Project and all project documents (including but not limited to the Letter of Support, Power Purchase Agreements / Power Sale Arrangements for sale of power. Engineering Procurement and Construction/ Other contracts. O&M related agreements, Land Lease Agreement, Fuel Supply Agreement, Fuel Supply Transportation Agreement, Service Contracts, etc.). which the Borrower is party to including contractor guarantees. liquidated damages and all other contracts relating to the project;
- (f) Pledge of shares representing 51% of the total equity share capital of the borrower. The pledge would reduce to 26% on repayment of the first two instalments of principal subject to their being no event of default. The shares to be pledged shall be free from any restrictive covenants/lien or other encumbrance under any contract/arrangement including shareholder agreement/joint venture agreement/ financing arrangement with regard to pledge/transfer of the shares including transfer upon enforcement of the pledge and have full voting rights; and
- (g) Corporate Guarantee for Cost overrun and timely infusion of Equity from Rattan India Power Limited, Rattan India Infrastructure Limited and IndiaBulls Real Estate Limited (IBREL).

The aforesaid first mortgage, assignment and charge shall rank pari-passu amongst the participating term lenders and working capital lenders and in addition, Banks / Institutions giving project guarantees and Letter of credit in favour of customs, fuel supplier and equipment supplier, including performance bank guarantees etc, subject to a maximum of 600 crore.

[The company was incorporated in the name of Indiabulls Realtech Ltd, the said name was changed to Rattan India Nasik Power Limited on 22<sup>nd</sup> Dec 2014, the said name was further changed to Sinnar Thermal Power Ltd on 05<sup>th</sup> February 2019]

The said security shall be created within 4 months of execution of joint facility documents.

[The company was incorporated in the name of Indiabulls Realtech Ltd, the said name was changed to Rattan India Nasik Power

Limited on 22<sup>nd</sup> Dec 2014, the said name was further changed to Sinnar Thermal Power Ltd on 05<sup>th</sup> February 2019

## SECURITY INTERESTS TAKEN FROM CHARGES FILED WITH REGISTRAR OF COMPANIES, MINISTRY OF CORPORATE AFFAIR'S WEBSITE:

Charge ID: 100028742

Date of Creation: 28-12-2015 Charge Holder: Axis Bank Limited Amount Secured: 98,00,00,000

#### 5. SECURITY

#### 5.1 Continuing Security

This Deed and the security created hereunder, is and shall be a continuing security and shall remain in full force and effect until the Final Settlement Date, notwithstanding any intermediate payment or other matter or thing whatsoever and in particular the intermediate satisfaction by the Borrower of the whole or any part of the Secured Debt in accordance with the Security Documents and shall continue till the Final Settlement Date and is in addition and without prejudice, to any other security, guarantee, lien, indemnity or other right or remedy which the Bank may now or hereafter hold for the Secured Debt or any part thereof This security may be enforced against the Borrower without first having recourse to any other rights of the Bank.

#### 5.2 Other Security

This security is in addition to, and shall neither be merged in, nor in any way exclude or prejudice, or be affected by any other Security Interest, right of recourse or other right whatsoever (or the invalidity thereof) which the Bank may now or at any time hereafter hold or have (or would apart from this security hold or have) as regards the Borrower or any other Person in respect of the Secured Debt.

#### 5.3 Cumulative Powers

The powers which this Deed confers on the Bank and any Receiver appointed hereunder are cumulative, without prejudice to their respective powers under the Applicable Law and any Financing Document, and may be exercised as often as the Bank or the Receiver thinks appropriate in accordance with these presents; the Bank or the Receiver may, in connection with the exercise of their powers, join or concur with any person in any transaction, scheme or arrangement whatsoever, and the Borrower acknowledges that the respective powers of the Bank and the Receiver shall in no circumstances whatsoever be suspended, waived or otherwise prejudiced by anything other than an express waiver or variation in wilting by the Bank or Receiver as relevant.

#### 5.4 Avoidance of Payments

If any amount paid by the Borrower in respect of the Secured Debt is avoided or set aside on the liquidation or administration of the Borrower or otherwise, then for the purpose of this Deed such amount shall not be considered to have been paid when such payment is returned or becomes liable to be returned to the Borrower or any other claimant by the Bank.

[The company was incorporated in the name of Indiabulls Realtech Ltd, the said name was changed to Rattan India Nasik Power Limited on 22<sup>nd</sup> Dec 2014, the said name was further changed to Sinnar Thermal Power Ltd on 05<sup>th</sup> February 2019]

SECURITY INTERESTS TAKEN FROM CHARGES FILED WITH REGISTRAR OF COMPANIES, MINISTRY OF CORPORATE AFFAIR'S WEBSITE (FOR ALL SIGNATORIES TO COMMON RUPEE TERM LOAN AGREEMENT DATED 30-06-2010):

Charge ID: 10231129

Date of Creation: 30-06-2010

Date of Modification: 30-12-2016

Charge ID: 100065527

Date of Creation: 30-11-2016
Date of Modification: 30-12-2016

Charge Holder: Vistra ITCL (India) Limited Amount Secured: Rs. 75,40,21,00,000

#### **Charging Sections:**

For the consideration aforesaid and as continuing security for the payment and discharge of the Secured Obligations (in accordance with Financing Documents), the Borrower as legal and/or beneficial owner doth, subject however to the proviso for redemption. hereinafter contained-

- (1) grant, assign, convey, assure, charge and transfer unto the Security Trustee for the benefit of the Lenders by way of continuing security all and singular beneficial right, title and interest of the Borrower in respect of the immovable properties (and all beneficial rights and interests in respect of the Project Site (admeasuring 433.05 hectares) (including granting right to sell the Pro Site)) more particularly described in Schedule II hereunder written, to get with all constructions, fixtures and fittings of every description which standing, erected or attached or shall at any time hereafter during the continuance of the security hereby constituted be erected and standing or attached to the aforesaid immoveable properties or premises or any part thereof and all rights to use common areas and facilities and incidentals attached thereto, whether presently in existence or in the future belonging to or in any way appurtenant thereto or usually held, occupied or enjoyed therewith or expected to belong or be appurtenant thereto AND ALL the estate, right, title, interest, property, claims and demands whatsoever of the Borrower into and upon the same (the "First Mortgaged Premises"), TO HAVE AND TO HOLD by way of security all und singular the First Mortgaged Premises unto and to the use of the Security Trustee:
  - (i) assign, convey, assure, transfer and charge unto the Security Trustee by way of continuing security, all right, title, interest, benefits, claims and demands whatsoever of the Borrower in, to, under and in respect of the moveable Project Assets (present and future) including moveable plant and machinery, machinery spares, tools and accessories, furniture, fixtures, vehicles, stores relating to plant and machinery and all other moveable assets (except Transmission Assets), both present and future and all intangible assets of the Borrower including but not limited to goodwill, intellectual property rights and uncalled capital, the Receivables, book debts, bills, stocks (including consumables and general stores), other receivables, operating cash flows, commissions, revenues of whatsoever nature and wherever arising, both present and future (the "Second

[The company was incorporated in the name of Indiabulls Realtech Ltd, the said name was changed to Rattan India Nasik Power Limited on 22<sup>nd</sup> Dec 2014, the said name was further changed to Sinnar Thermal Power Ltd on 05<sup>th</sup> February 2019]

Mortgaged Premises "TO HAVE AND TO HOLD by way of security all and singular the Second Mortgaged Premises unto and to the use of the Security Trustee;

- (ii) assure, convey, assign, charge and transfer unto the Security Trustee by way of continuing security, all right, title, interest, benefit, claims and demands whatsoever of the Borrower, in, to, under and/or in respect of (i) the Project Documents duly acknowledged and consented to (in terms of the Consent to Assignment) by the relevant counterparties to such Project Documents, (ii) all the rights, title, interest, benefits, claims and demands whatsoever of the Borrower in the Clearances; and
- (iii) all the right, title, interest, benefits, claims and demands whatsoever of the Borrower in Counterparty Guarantees, both present and future (collectively, the "Third Mortgaged Premises") TO HAVE AND TO HOLD by way of security all and singular the Third Mortgaged Premises unto and to the use of the Security Trustee; and
- (iv) assign, convey, assure, transfer and charge unto the Security Trustee by way of continuing security, all right, title, interest, benefits, claims and demands whatsoever of the Borrower in, to, under and in respect of all letters of credit and all bank accounts of the Borrower (including the Trust and Retention Account (including DSRA) excluding the Share Application Fund Account, maintained under the Master Trust and Retention Account Agreement, established in terms of the Financing Documents), any letters of credit, any other reserves and any other bank accounts of the Borrower (wherever maintained with the prior permission of post facto endorsement by the Leaders' Agent), both present and future (the "Fourth Mortgaged Premises") TO HAVE AND TO HOLD by way of security all and singular the Fourth Mortgaged Premises unto and to the use of the Security Trustee.

Provided that the Borrower has (a) not given possession of the Mortgaged Premises to the Security Trustee; and (b) not agreed hereunder to give the possession of the Mortgaged Premises except as otherwise mentioned herein.

### Ranking of Security Interest:

The Security Interest referred to in Article 3.1 shall be shared on first ranking paripassu basis inter se the Lenders, the Working Capital Lenders (to the extent of Working Capital Security Sharing Limit or such other limits as approved by the Lenders), the Bank Guarantee Lenders (to the extent of the Bank Guarantees Security Sharing Limit or such other limits approved by the Lenders). Provided, however, that out of the aforementioned Bank Guarantees Security Sharing Limit, the Security Interest for bid/performance guarantee in favour of power procurers shall be available to the maximum extent of Rs. 371,00,00,000/- (Rupees Three Hundred Seventy-One Crores only) and shall be in respect of bid/performance guarantee required to be given by the Borrower as per the case 1 (one) bids for supply of power from the Project.

#### 4. CONTINUING SECURITY

[The company was incorporated in the name of Indiabulls Realtech Ltd, the said name was changed to Rattan India Nasik Power Limited on 22<sup>nd</sup> Dec 2014, the said name was further changed to Sinnar Thermal Power Ltd on 05<sup>th</sup> February 2019]

The security created by, or pursuant to, this Indenture is a continuing security and shall, till such time it is redeemed/released in terms of this Indenture, remain in full force and effect for the benefit of the Leaders, Bank Guarantee Lenders and the Working Capital Lenders, notwithstanding the insolvency or liquidation or incapacity or change in constitution or status of the Borrower or any intermediate payment or settlement of account or other matter or thing whatsoever and in particular the intermediate satisfaction by the Borrower of any part of the Secured Obligations in accordance with the Financing Documents and is in addition and without prejudice, to any other security, guarantees, liens, indemnity or other right or remedy which the Secured Parties may now or hereafter hold for the Secured Obligations or any part thereof. This security may be enforced against the Borrower, without first recourse to any other rights of the Secured Parties or any other Person, through the Security Trustee or otherwise. The Security Trustee (as charge holder) is holding the security as security for Secured Obligations.

#### 4.1 Other Security

This security is in addition to, and shall neither be merged in, nor in any way excluded or prejudiced, or be affected by any other Security Interest, right of recourse or other right whatsoever (or the invalidity thereof) which the Security Taste Lenders may now or at any time hereafter hold or have (or would apart from this security hold or have) as regards the Borrower or any other Person in respect of the Secured Obligations.

#### 4.2 Cumulative Powers

The powers which this Indenture confers on the Security Trustee and any receiver appointed hereunder, are cumulative, without prejudice to their respective powers under Applicable Law and Financing Documents or Security Documents, and may be exercised as often as the Security Trustee or Lenders or the receiver thinks appropriate in accordance with provisions of this Indenture. The Security Trustee or the receiver may, in connection with the exercise of their powers, join or concur with any person in any transaction, scheme or arrangement whatsoever, and the Borrower acknowledges that the respective powers of the Security Trustee and/or the receiver shall in no circumstances whatsoever be suspended, waived or otherwise prejudiced by anything other than in express waiver or variation in writing by Lenders.

#### 4.3 Avoidance of Payments

If any amount paid by the Borrower in respect of the Secured Obligations is held to be void or set aside on the liquidation or winding up of the Borrower or otherwise, then for the purpose of this Indenture, such amount shall not be considered to have been paid and shall be reinstated as if such payment(s) had never been made and the Borrower's liability shall continue to that extent.

[The company was incorporated in the name of Indiabulls Realtech Ltd, the said name was changed to Rattan India Nasik Power Limited on 22<sup>nd</sup> Dec 2014, the said name was further changed to Sinnar Thermal Power Ltd on 05<sup>th</sup> February 2019]

#### SECURITY

#### (Canara Bank)

#### **SECURITY**

**Primary Security (Existing/now permitted):** The Term Debt facilities, together with Interest, liquidated damages, costs, charges, expenses and other monies whatsoever payable to the Lenders and their Trustees shall be secured by:

- (a) A first charge on all the movable and immovable assets of the Borrower relating to the project, present and future
- (b) A first charge/assignment of all revenues and receivables of the Borrower relating to the project from the Project or otherwise:
- (c) A first charge on the Letter of Credit / Escrow Account, Trust and Retention Account Debt Service Reserve Account and other reserves and any other bank accounts of the borrower relating to the project wherever maintained, present and future.
- (d) A first charge on all intangible assets of the borrower including but not limited to goodwill, uncalled capital, present and future:
- (e) Assignment/Agreement to assign by way of charge in favour of lenders, all the rights, titles and interests of the Borrower from all contracts, insurances, licences in to, and under all assets of the Project and all project documents (including but not limited to the Letter of Support, Power Purchase Agreements/ Power Sale Arrangements for sale of power, Engineering Procurement and Construction/ Other Contracts, O&M related agreements, Land Lease Agreement, Fuel Supply Agreement, Fuel Supply Transportation Agreement, Service Contracts etc..), which the Borrower is party to including contractor guarantees, liquidated damages and all other contracts relating to the project,
- (f) Pledge of shares representing 51% of the total equity share capital of the borrower The pledge would reduce to 26% on repayment of the first two instalments of principal subject to there being no event of default. The shares to be pledged shall be free from any restrictive covenants/lien or other encumbrance under any contract/ arrangement including shareholder agreement/joint venture agreement/ financing arrangement with regard to pledge/transfer of the shares including transfer upon enforcement of pledge and have full voting rights; and
- (g) Corporate Undertaking backed by Board resolution, of IBREL for meeting IRL's debt obligations. The corporate undertaking shall fall off upon signing of the back-to-back PPA with off-takers acceptable to the Lenders with respect to their credit-worthiness. for 1030MW of the project capacity at not less that CERC tariff assumed in the financial model

[The company was incorporated in the name of Indiabulls Realtech Ltd, the said name was changed to Rattan India Nasik Power Limited on 22<sup>nd</sup> Dec 2014, the said name was further changed to Sinnar Thermal Power Ltd on 05<sup>th</sup> February 2019]

The aforesaid first mortgage, assignment and charge shall rank pari passu amongst the participating term lenders and working capital lenders on reciprocal basis and in addition Banks/ institutions giving project guarantees bid / performance guarantee/ Letter of Credit facility (other than the Letter of Credit issued by Lenders under the Rupee Term Loan Facility) in favour of power procurers, customs, fuel supplier and equipment supplier for the Project, to maximum extent of 5% of the Project Cost post COR 2.

The aforesaid security for bid / performance guarantees in favour of power procurers. shall not exceed 371 crore and shall be in respect of bid / performance guarantee required to be given by RNPL as per the case 1 bids for supply of power from the project Further the aforesaid security in favour of Working Capital facility shall not exceed 727.37 crore for sharing of security on pari-passu basis with term loan lenders.

#### **Collateral Securities:**

- 1) Pledge of Project Equity: At least 77% of project equity with PFC till currency of PFC loan.
- 2) DSRA: Three (3) quarters shall be maintained.

**Corporate Guarantee / Personal Guarantee:** Corporate Guarantee of IBREL shall continue along with Corporate Guarantee of RIIL. The Corporate Guarantee shall fall off upon infusion of 100% project equity (ie. 2454.58 crore) and three (3) months after the COD, to the satisfaction of PFC

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# SECURITY INTERESTS TAKEN FROM CHARGES FILED WITH REGISTRAR OF COMPANIES, MINISTRY OF CORPORATE AFFAIR'S WEBSITE (FOR ALL SIGNATORIES TO COMMON RUPEE TERM LOAN AGREEMENT DATED 30-06-2010):

Charge ID: 10231129

Date of Creation: 30-06-2010

Date of Modification: 30-12-2016

Charge ID: 100065527
Date of Creation: 30-11-2016
Date of Modification: 30-12-2016

Charge Holder: Vistra ITCL (India) Limited Amount Secured: Rs. 75,40,21,00,000

#### **Charging Sections:**

For the consideration aforesaid and as continuing security for the payment and discharge of the Secured Obligations (in accordance with Financing Documents), the Borrower as legal and/or beneficial owner doth, subject however to the proviso for redemption. hereinafter contained-

- (1) grant, assign, convey, assure, charge and transfer unto the Security Trustee for the benefit of the Lenders by way of continuing security all and singular beneficial right, title and interest of the Borrower in respect of the immovable properties (and all beneficial rights and interests in respect of the Project Site (admeasuring 433.05 hectares) (including granting right to sell the Pro Site)) more particularly described in Schedule II hereunder written, to get with all constructions, fixtures and fittings of every description which standing, erected or attached or shall at any time hereafter during the continuance of the security hereby constituted be erected and standing or attached to the aforesaid immoveable properties or premises or any part thereof and all rights to use common areas and facilities and incidentals attached thereto, whether presently in existence or in the future belonging to or in any way appurtenant thereto or usually held, occupied or enjoyed therewith or expected to belong or be appurtenant thereto AND ALL the estate, right, title, interest, property, claims and demands whatsoever of the Borrower into and upon the same (the "First Mortgaged Premises"), TO HAVE AND TO HOLD by way of security all und singular the First Mortgaged Premises unto and to the use of the Security Trustee:
  - (i) assign, convey, assure, transfer and charge unto the Security Trustee by way of continuing security, all right, title, interest, benefits, claims and demands whatsoever of the Borrower in, to, under and in respect of the moveable Project Assets (present and future) including moveable plant and machinery, machinery spares, tools and accessories, furniture, fixtures, vehicles, stores relating to plant and machinery and all other moveable assets (except Transmission Assets), both present and future and all intangible assets of the Borrower including but not limited to goodwill, intellectual property rights and uncalled capital, the Receivables, book debts, bills, stocks (including consumables and general stores), other receivables, operating cash flows, commissions, revenues of whatsoever nature and wherever arising, both present and future (the "Second Mortgaged Premises "TO HAVE AND TO HOLD by way of security all and

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singular the Second Mortgaged Premises unto and to the use of the Security Trustee;

- (ii) assure, convey, assign, charge and transfer unto the Security Trustee by way of continuing security, all right, title, interest, benefit, claims and demands whatsoever of the Borrower, in, to, under and/or in respect of (i) the Project Documents duly acknowledged and consented to (in terms of the Consent to Assignment) by the relevant counterparties to such Project Documents, (ii) all the rights, title, interest, benefits, claims and demands whatsoever of the Borrower in the Clearances; and
- (iii) all the right, title, interest, benefits, claims and demands whatsoever of the Borrower in Counterparty Guarantees, both present and future (collectively, the "Third Mortgaged Premises") TO HAVE AND TO HOLD by way of security all and singular the Third Mortgaged Premises unto and to the use of the Security Trustee; and
- (iv) assign, convey, assure, transfer and charge unto the Security Trustee by way of continuing security, all right, title, interest, benefits, claims and demands whatsoever of the Borrower in, to, under and in respect of all letters of credit and all bank accounts of the Borrower (including the Trust and Retention Account (including DSRA) excluding the Share Application Fund Account, maintained under the Master Trust and Retention Account Agreement, established in terms of the Financing Documents), any letters of credit, any other reserves and any other bank accounts of the Borrower (wherever maintained with the prior permission of post facto endorsement by the Leaders' Agent), both present and future (the "Fourth Mortgaged Premises") TO HAVE AND TO HOLD by way of security all and singular the Fourth Mortgaged Premises unto and to the use of the Security Trustee.

Provided that the Borrower has (a) not given possession of the Mortgaged Premises to the Security Trustee; and (b) not agreed hereunder to give the possession of the Mortgaged Premises except as otherwise mentioned herein.

#### **Ranking of Security Interest:**

The Security Interest referred to in Article 3.1 shall be shared on first ranking paripassu basis inter se the Lenders, the Working Capital Lenders (to the extent of Working Capital Security Sharing Limit or such other limits as approved by the Lenders), the Bank Guarantee Lenders (to the extent of the Bank Guarantees Security Sharing Limit or such other limits approved by the Lenders). Provided, however, that out of the aforementioned Bank Guarantees Security Sharing Limit, the Security Interest for bid/performance guarantee in favour of power procurers shall be available to the maximum extent of Rs. 371,00,00,000/- (Rupees Three Hundred Seventy-One Crores only) and shall be in respect of bid/performance guarantee required to be given by the Borrower as per the case 1 (one) bids for supply of power from the Project.

#### 4. CONTINUING SECURITY

[The company was incorporated in the name of Indiabulls Realtech Ltd, the said name was changed to Rattan India Nasik Power Limited on 22<sup>nd</sup> Dec 2014, the said name was further changed to Sinnar Thermal Power Ltd on 05<sup>th</sup> February 2019]

The security created by, or pursuant to, this Indenture is a continuing security and shall, till such time it is redeemed/released in terms of this Indenture, remain in full force and effect for the benefit of the Leaders, Bank Guarantee Lenders and the Working Capital Lenders, notwithstanding the insolvency or liquidation or incapacity or change in constitution or status of the Borrower or any intermediate payment or settlement of account or other matter or thing whatsoever and in particular the intermediate satisfaction by the Borrower of any part of the Secured Obligations in accordance with the Financing Documents and is in addition and without prejudice, to any other security, guarantees, liens, indemnity or other right or remedy which the Secured Parties may now or hereafter hold for the Secured Obligations or any part thereof. This security may be enforced against the Borrower, without first recourse to any other rights of the Secured Parties or any other Person, through the Security Trustee or otherwise. The Security Trustee (as charge holder) is holding the security as security for Secured Obligations.

#### 4.1 Other Security

This security is in addition to, and shall neither be merged in, nor in any way excluded or prejudiced, or be affected by any other Security Interest, right of recourse or other right whatsoever (or the invalidity thereof) which the Security Taste Lenders may now or at any time hereafter hold or have (or would apart from this security hold or have) as regards the Borrower or any other Person in respect of the Secured Obligations.

#### 4.2 Cumulative Powers

The powers which this Indenture confers on the Security Trustee and any receiver appointed hereunder, are cumulative, without prejudice to their respective powers under Applicable Law and Financing Documents or Security Documents, and may be exercised as often as the Security Trustee or Lenders or the receiver thinks appropriate in accordance with provisions of this Indenture. The Security Trustee or the receiver may, in connection with the exercise of their powers, join or concur with any person in any transaction, scheme or arrangement whatsoever, and the Borrower acknowledges that the respective powers of the Security Trustee and/or the receiver shall in no circumstances whatsoever be suspended, waived or otherwise prejudiced by anything other than in express waiver or variation in writing by Lenders.

#### 4.3 Avoidance of Payments

If any amount paid by the Borrower in respect of the Secured Obligations is held to be void or set aside on the liquidation or winding up of the Borrower or otherwise, then for the purpose of this Indenture, such amount shall not be considered to have been paid and shall be reinstated as if such payment(s) had never been made and the Borrower's liability shall continue to that extent.

[The company was incorporated in the name of Indiabulls Realtech Ltd, the said name was changed to Rattan India Nasik Power Limited on 22<sup>nd</sup> Dec 2014, the said name was further changed to Sinnar Thermal Power Ltd on 05<sup>th</sup> February 2019]

#### **SECURITY**

#### (BANK OF INDIA)

#### Security:

For term loan I & II and BG limit it is secured by first pari passu charges on the following securities created by the Borrower in favour of the Security Trustee (acting for the benefit of the Lender)

- (i) Charge by way of mortgage in favour of Security Trustee of all the Borrower's immovable project Assets (both present and future) including project site.
- (ii) Charges by way of hypothecation in favour of the Security Trustee of all the Borrower's movable Project Assets including movable plant and machinery, machinery spares, tools and accessories, furniture, fixtures, vehicles and all other movable assets, both present and future relating to the Project.
- (iii) Charge on the Borrower's operating cash flows, book debts receivables all Current Assets, commissions and revenues of whatsoever nature and wherever arising both present and future including but not limited to intangible assets, goodwill, uncalled capital relating to the Project.
- (iv) assignment of and creatin of a charge from the date of execution of Agreement on the following relating to the project.
  - (a) all the rights, titles, interests, benefits, claims and demands whatsoever of the Borrower in the Project Documents duly acknowledge and consented to by the relevant counter -parties to such Projects Documents all as amended, varied or supplemented from time to time.
  - (b) all the rights, titles, interest, benefits, claims and demands whatsoever of the Borrower's in the Clearances.
  - (c) all the rights, titles, interest, benefits claims and demands whatsoever of the borrower in any LC, guarantee performance bond provided by any of the Parties to the Project Documents, and
  - (d) all insurance contract and insurance proceeds and
- (v) Charge on all the LCs, the Trust & Retention Accounts, DSRAs PPRA and other reserves and any other bank accounts of the Borrower wherever maintained for the Project both present and future.

**Term Loan II:** The above security package shall be extended till the currency of new term loan-il as well. However, requirements of assignment of following contracts is relaxed (for COR-1 and COR-2) Le FSAS signed with MCL and SECL FTA, PPA, Water agreement.

[The company was incorporated in the name of Indiabulls Realtech Ltd, the said name was changed to Rattan India Nasik Power Limited on 22<sup>nd</sup> Dec 2014, the said name was further changed to Sinnar Thermal Power Ltd on 05<sup>th</sup> February 2019]

Further the project land would mean land required for project facilities to be built inside the plant boundary and the land required for railway siding.

**NOTE:** The aforesaid first mortgage, assignment and charge shall rank pari passu amongst the participating term lenders to the extent of Rs 7,363.75 crores and working capital lenders (to the extent of Rs.727.37 crores) on reciprocal basis and in addition Bank's Institutions giving project guarantees, bid/ performance guarantee in favour of power procurers and Letter of credit in favour of customs fuel supplier and equipment supplier, subject to a max of 5% of the cost of Project. The aforesaid security for bid/ performance guarantees in favour of power procurers shall not exceed Rs 371 crores and shall be in respect of bid/ performance guarantee required to be given by RNPL as per Case-I bids for supply of power from the project.

For BG limit of Rs.40 crores: First pan passu charge on the securities stipulated in clause (i) to (v) above created by the Borrower in favour of the Security Trustee (acting for the benefit of the Lenders). Cash margin at 100% till the perfection of security of BG limit 100% cash. margin will be released after creation of security)

#### **Collateral:**

#### For Term Loan I & II:

(vi) Pledge of shares representing 51% of the Borrower's equity share capital in favour of the Security Trustee, at all times, until the Final Settlement Date Provided, further, that the Lenders may at the request of the Borrower consider releasing 25% (twenty five percent) of the pledged Equity after 50% (fifty percent) of the Facilities are repaid by the Borrower.

This collateral security is stipulated to be enhanced by way of Pledge of project equity at least 77% of project equity with PFC bill currency of term loans.

Six months time is permitted from the date of first disbursement by PFC under COR-2 for creation of security for our term loan-ll Till that time, disbursements made under COR-2 debt shall be subject to pledge on additional shares of RNPU RPL to the extent of 1 25 times the LCN amount.

[The company was incorporated in the name of Indiabulls Realtech Ltd, the said name was changed to Rattan India Nasik Power Limited on 22<sup>nd</sup> Dec 2014, the said name was further changed to Sinnar Thermal Power Ltd on 05<sup>th</sup> February 2019]

SECURITY INTERESTS TAKEN FROM CHARGES FILED WITH REGISTRAR OF COMPANIES, MINISTRY OF CORPORATE AFFAIR'S WEBSITE (FOR ALL SIGNATORIES TO COMMON RUPEE TERM LOAN AGREEMENT DATED 30-06-2010):

Charge ID: 10231129

Date of Creation: 30-06-2010

Date of Modification: 30-12-2016

Charge ID: 100065527

Date of Creation: 30-11-2016 Date of Modification: 30-12-2016

Charge Holder: Vistra ITCL (India) Limited Amount Secured: Rs. 75,40,21,00,000

#### **Charging Sections:**

For the consideration aforesaid and as continuing security for the payment and discharge of the Secured Obligations (in accordance with Financing Documents), the Borrower as legal and/or beneficial owner doth, subject however to the proviso for redemption. hereinafter contained-

- (1) grant, assign, convey, assure, charge and transfer unto the Security Trustee for the benefit of the Lenders by way of continuing security all and singular beneficial right, title and interest of the Borrower in respect of the immovable properties (and all beneficial rights and interests in respect of the Project Site (admeasuring 433.05 hectares) (including granting right to sell the Pro Site)) more particularly described in Schedule II hereunder written, to get with all constructions, fixtures and fittings of every description which standing, erected or attached or shall at any time hereafter during the continuance of the security hereby constituted be erected and standing or attached to the aforesaid immoveable properties or premises or any part thereof and all rights to use common areas and facilities and incidentals attached thereto, whether presently in existence or in the future belonging to or in any way appurtenant thereto or usually held, occupied or enjoyed therewith or expected to belong or be appurtenant thereto AND ALL the estate, right, title, interest, property, claims and demands whatsoever of the Borrower into and upon the same (the "First Mortgaged Premises"), TO HAVE AND TO HOLD by way of security all und singular the First Mortgaged Premises unto and to the use of the Security Trustee:
  - (i) assign, convey, assure, transfer and charge unto the Security Trustee by way of continuing security, all right, title, interest, benefits, claims and demands whatsoever of the Borrower in, to, under and in respect of the moveable Project Assets (present and future) including moveable plant and machinery, machinery spares, tools and accessories, furniture, fixtures, vehicles, stores relating to plant and machinery and all other moveable assets (except Transmission Assets), both present and future and all intangible assets of the Borrower including but not limited to goodwill, intellectual property rights and uncalled capital, the Receivables, book debts, bills, stocks (including consumables and general stores), other receivables, operating cash flows, commissions, revenues of whatsoever nature and wherever arising, both present and future (the "Second

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Mortgaged Premises "TO HAVE AND TO HOLD by way of security all and singular the Second Mortgaged Premises unto and to the use of the Security Trustee;

- (ii) assure, convey, assign, charge and transfer unto the Security Trustee by way of continuing security, all right, title, interest, benefit, claims and demands whatsoever of the Borrower, in, to, under and/or in respect of (i) the Project Documents duly acknowledged and consented to (in terms of the Consent to Assignment) by the relevant counterparties to such Project Documents, (ii) all the rights, title, interest, benefits, claims and demands whatsoever of the Borrower in the Clearances; and
- (iii) all the right, title, interest, benefits, claims and demands whatsoever of the Borrower in Counterparty Guarantees, both present and future (collectively, the "Third Mortgaged Premises") TO HAVE AND TO HOLD by way of security all and singular the Third Mortgaged Premises unto and to the use of the Security Trustee; and
- (iv) assign, convey, assure, transfer and charge unto the Security Trustee by way of continuing security, all right, title, interest, benefits, claims and demands whatsoever of the Borrower in, to, under and in respect of all letters of credit and all bank accounts of the Borrower (including the Trust and Retention Account (including DSRA) excluding the Share Application Fund Account, maintained under the Master Trust and Retention Account Agreement, established in terms of the Financing Documents), any letters of credit, any other reserves and any other bank accounts of the Borrower (wherever maintained with the prior permission of post facto endorsement by the Leaders' Agent), both present and future (the "Fourth Mortgaged Premises") TO HAVE AND TO HOLD by way of security all and singular the Fourth Mortgaged Premises unto and to the use of the Security Trustee.

Provided that the Borrower has (a) not given possession of the Mortgaged Premises to the Security Trustee; and (b) not agreed hereunder to give the possession of the Mortgaged Premises except as otherwise mentioned herein.

### Ranking of Security Interest:

The Security Interest referred to in Article 3.1 shall be shared on first ranking paripassu basis inter se the Lenders, the Working Capital Lenders (to the extent of Working Capital Security Sharing Limit or such other limits as approved by the Lenders), the Bank Guarantee Lenders (to the extent of the Bank Guarantees Security Sharing Limit or such other limits approved by the Lenders). Provided, however, that out of the aforementioned Bank Guarantees Security Sharing Limit, the Security Interest for bid/performance guarantee in favour of power procurers shall be available to the maximum extent of Rs. 371,00,00,000/- (Rupees Three Hundred Seventy-One Crores only) and shall be in respect of bid/performance guarantee required to be given by the Borrower as per the case 1 (one) bids for supply of power from the Project.

#### 4. CONTINUING SECURITY

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The security created by, or pursuant to, this Indenture is a continuing security and shall, till such time it is redeemed/released in terms of this Indenture, remain in full force and effect for the benefit of the Leaders, Bank Guarantee Lenders and the Working Capital Lenders, notwithstanding the insolvency or liquidation or incapacity or change in constitution or status of the Borrower or any intermediate payment or settlement of account or other matter or thing whatsoever and in particular the intermediate satisfaction by the Borrower of any part of the Secured Obligations in accordance with the Financing Documents and is in addition and without prejudice, to any other security, guarantees, liens, indemnity or other right or remedy which the Secured Parties may now or hereafter hold for the Secured Obligations or any part thereof. This security may be enforced against the Borrower, without first recourse to any other rights of the Secured Parties or any other Person, through the Security Trustee or otherwise. The Security Trustee (as charge holder) is holding the security as security for Secured Obligations.

#### 4.1 Other Security

This security is in addition to, and shall neither be merged in, nor in any way excluded or prejudiced, or be affected by any other Security Interest, right of recourse or other right whatsoever (or the invalidity thereof) which the Security Taste Lenders may now or at any time hereafter hold or have (or would apart from this security hold or have) as regards the Borrower or any other Person in respect of the Secured Obligations.

#### 4.2 Cumulative Powers

The powers which this Indenture confers on the Security Trustee and any receiver appointed hereunder, are cumulative, without prejudice to their respective powers under Applicable Law and Financing Documents or Security Documents, and may be exercised as often as the Security Trustee or Lenders or the receiver thinks appropriate in accordance with provisions of this Indenture. The Security Trustee or the receiver may, in connection with the exercise of their powers, join or concur with any person in any transaction, scheme or arrangement whatsoever, and the Borrower acknowledges that the respective powers of the Security Trustee and/or the receiver shall in no circumstances whatsoever be suspended, waived or otherwise prejudiced by anything other than in express waiver or variation in writing by Lenders.

#### 4.3 Avoidance of Payments

If any amount paid by the Borrower in respect of the Secured Obligations is held to be void or set aside on the liquidation or winding up of the Borrower or otherwise, then for the purpose of this Indenture, such amount shall not be considered to have been paid and shall be reinstated as if such payment(s) had never been made and the Borrower's liability shall continue to that extent.